

New Delhi for the use of the board-ers;

(b) if so, when;

(c) what sort of books are kept in the Library; and

(d) how many of them are complimentary?

The Minister of Works, Housing and Supply (Shri Mehr Chand Khanna):

(a) No, Sir.

(b) to (d). Do not arise.

Laos

474. Shri Shree Narayan Das: Will the Prime Minister be pleased to state:

(a) whether the Conference of fourteen countries on Laos in which India was also participating has been able to evolve any formula for the peaceful settlement of the Laos problem;

(b) if so, what; and

(c) if not, whether any progress has been made in that direction?

The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru):

(a) to (c). The Geneva Conference on Laos has discussed the Laos question and has arrived at certain tentative agreements on various issues. No final conclusion, however, can be reached without the participation in the Conference of a new Laotian Government of national unity. This has not been possible as the negotiations for the formation of such a Government are still in progress. Pending the formation of such a Government the Conference has still not concluded.

Rural Industrial Projects

**475. { Shri Shree Narayan Das:
Shri Subodh Hansda:
Shri S. C. Samanta:**

Will the Minister of Planning be pleased to state:

(a) whether any economic survey teams have been constituted to tour the country with a view to select locations for rural industrial projects to be set up during the Third Five Year Plan;

(b) if so, the number and the nature of such teams formed so far; and

(c) whether any time-limit has been set for submission of their reports?

The Minister for Planning and Labour and Employment (Shri Nanda): (a) No, Sir.

(b) and (c). Do not arise.

उत्तर प्रदेश के पिछड़े हुए क्षेत्रों का विकास

४७६. श्री भक्त दर्शन : क्या योजना मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि कुछ वर्षों से उत्तर प्रदेश के पिछड़े हुए क्षेत्रों के विकास के लिये एक विशेष यांचना चल रही है ; और

(ख) यदि हां, तो क्या उस योजना के अन्तर्गत अब तक हुई प्रगति और धन्द्र द्वारा दी गई सहायता पर प्रकाश डालने वाला एक विवरण सभा-पटल पर रखा जायेगा ?

योजना तथा श्रम और रोजगार मंत्री (श्री नन्दा) : (क) जी हां ।

(ख) सूचना राज्य सरकार से मंगाई जा रही है ।

Price Control of Cotton

**477. { Shri Rameshwar Tantia:
Shri Shree Narayan Das:
Shrimati Malmoona Sultan:
Shri Chandak:**

Will the Minister of Commerce and Industry be pleased to state:

(a) whether cotton-growers of Vidarbha have submitted a memorandum mainly against the price con-

trol of cotton;

(b) if so, whether they have demanded the appointment of a cotton commission also;

(c) if so, the main points put forward in the memorandum; and

(d) the reaction of Government thereto?

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah):

(a) to (c). Yes, Sir. It has been urged in the memorandum that:

(i) the ceilings on the prices of Indian cotton should be removed;

(ii) the existing floor prices should be allowed to remain; and

(iii) a cotton commission should be appointed in order to promote production of cotton in the country.

(d) The decisions of Government on the matter will be announced soon.

भूमिघरों पर कर

४७८. श्री विभूति मिश्र : क्या योजना मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने विभिन्न प्रदेशों में अन्दर भूमि को अधिकतम सीमा के कानून को लागू करने में पश्चात् भूमिघरों पर कर लगाने की आज्ञा दी है;

(ख) यदि हां, तो उसका स्वरूप क्या है ; और

(ग) किन्-किन राज्यों में जमीन पर कर लगाया गया है ?

योजना तथा श्रम और रोजगार मंत्री (श्री नन्दा): (क) से (ग). भूमि सुधार के सम्बन्ध में भारत सरकार ने विचार तीसरी योजना में १४वें अध्याय में दिये गये हैं। ये सामान्य किस्म की सिफारिशें हैं जिन्हें प्रत्येक राज्य सरकार को अपनी स्थानीय आवश्यक-

ताओं तथा स्थानीय दशाओं में अनुसूचित अपनाना और क्रियान्वित करना है। भूमि राज्य का विषय है, अतः भूमि कर लगाने के बारे में राज्य सरकारों को कोई आदेश देने का प्रश्न नहीं उठता। बिहार राज्य विधायकों की संयुक्त प्रवर समिति की सिफारिशों में आचार पर बिहार भूमि सुधार (अधिकतम भूमि निर्धारण) अधिनियम में अन्तर्गत भूमि कर लगाने की व्यवस्था कर दी गई है।

Public Sector Projects

479. Shri S. M. Banerjee: Will the Minister of Labour and Employment be pleased to state:

(a) whether a final decision has since been taken to bring all the public sector projects under Central labour legislation to bring uniformity and industrial harmony;

(b) if not, the reasons for this delay;

(c) whether State Governments have agreed to this;

(d) if not, the names of those who have not agreed; and

(e) the reasons given for the same?

The Deputy Minister of Labour in the Ministry of Labour and Employment (Shri Hathi): (a) and (b). No. It is intended to discuss this matter with the State Labour Minister as soon as possible.

(c) Some of the State Governments have agreed.

(d) Assam, Bihar, Madhya Pradesh, Mysore, Orissa and West Bengal.

(e) Industrial relations have a direct bearing on the law and order problems and the State Administrations with their intimate knowledge of local conditions consider themselves better equipped to regulate employee-employer relationships in the undertakings; the Central pub-